

FIR No. 265/2020  
PS : Sarai Rohilla  
U/s : 326/341/34 IPC  
State Vs. Mohd. Jahid

03.09.2020

At 12.15 PM

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.  
Sh. Birender Sangwal, Ld. Counsel for the applicant/  
accused.  
IO ASI Ashok from PS Sarai Rohilla is present.

The matter has been taken up through Video Conferencing by  
means of Webex Meet.

The present application has been taken up in pursuance to Order  
No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District  
& Sessions Judge (HQs), Delhi.

At the request of Ld. Counsel for the Applicant/Accused, put up on  
05/09/2020.



(LOVLEEN)

PO MACT-02 (CENTRAL)  
DELHI/03.092020 (K)

Bail Application No. 1016/2020  
FIR No.84/19  
PS I.P.Estate  
U/s 420/467/468/471/120B IPC  
Bhupender Singh Chauhan Vs Stae

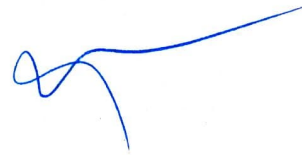
03.09.2020

At 11.15 A.M.

Present : Sh. Manoj Garg, Ld. Addl PP for the State.  
Sh. Rajeev Tehlan, Ld. Counsel for the  
Applicant/Accused.  
Sh. Puneet Jain, Ld. Counsel for the  
complainant.  
IO Inspector Ashok Kumar ( D No. 1701) from  
PS I.P.Estate in person.

The present bail application has been taken up in  
pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated  
15/07/2020 issued by Ld. District & Sessions Judge (HQs) Delhi.

At request, be put up again on **05/09/2020**.



(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/03.09.2020 (K)

2 To, Adv

Bail Application No. 798/2020  
FIR No. 103/19  
PS Hazarat Nizamaddin Railway Station  
U/s 306/34 IPC  
State Vs. Ritesh Kumar

03.09.2020

At 11.20 P.M.

Present : Sh. Manoj Garg, Ld. Addl PP for the State.  
IO Inspector Shiv Charan (D No. 669) in person.  
Sh. Vikas Walia, Lds. Counsel for the  
applicant/accused.  
Sh. Pankaj Tripathi, Ld. Counsel for the  
complainant.

The present bail application has been taken up in  
pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated  
15/07/2020 issued by Ld. District & Sessions Judge (HQs) Delhi.

Fresh status report filed.

Perused the same.

Investigation is still pending.

IO submits that the applicant/accused has not  
joined the investigation till date.

17/9

Contd/--

**FIR No. 103/19**

**State Vs. Ritesh Kumar**

Ld. Counsel for the applicant/accused submits that applicant/accused is currently in his native place at Ayodhya and he is ready and willing to join the investigation.

In these circumstances, let applicant/accused to join the investigation on 07/09/2020 at 10.00 A.M at the concerned Police Station.

At request, be put up again on **17/09/2020**

**Interim order to continue till then.**



**(LOVLEEN)**  
**PO MACT-02 (CENTRAL)**  
**DELHI/03.092020 (K)**

State Vs. Pushkar Mittal

03.09.2020

At 01.20 P.M.

Present : None.

As per report of the dealing clerk, file is not traceable. Some more time sought.

At request, put up on **04/09/2020**.

  
(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/03.092020 (K)

R/Sir

main Application  
forwarded and attached

  
03/9/20  
SJA

Bail Application No. 1070/20  
FIR No. 0289/2018  
PS Prasad Nagar  
U/s 308/341 IPC  
State Vs. Pankaj Kumar

03.09.2020

At 11.40 P.M.

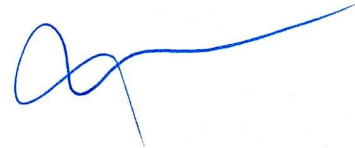
Fresh bail application u/s 438 Cr.PC filed. It be checked and registered.

Present : Sh. Manoj Garg, Ld. Addl PP for the State.  
IO SI Ram Avtar ( D-5116) from PS Prasad Nagar in person.  
Sh. Viredner Singh, Ld. Counsel for the Applicant/Accused.

The present bail application has been taken up in pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs) Delhi.

Part submissions heard.

At request of Ld. Counsel for the Applicant/Accused, be put up again on **04/09/2020**.



(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/03.092020 (K)